

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...
ORIGINAL APPLICATION NO.060/01564/2018

Chandigarh, this the 7th day of January, 2019

...
**CORAM:HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J) &
HON'BLE MS. P. GOPINATH, MEMBER (A)**

...
1. Munshi Ram S/o Late Sh. Nand Lal, aged 78 years, R/o House No. 461, Sector 45-A, Chandigarh – 160045.
2. H.K. Sharma, S/o Late Sh. Paras Ram Sharma, aged 76 years, R/o House No. 491/1, Sector 45-A Chandigarh – 160045.

....Applicants
(Present: Mr. D.R. Sharma, Advocate)

Versus

1. Union of India through its Secretary, Ministry of Defence, South Block, New Delhi – 110001.
2. The General Manager, Ordnance Cable Factory, Phase-1, Industrial Area, Chandigarh – 160002.
3. The Principal Controller of Defence Accounts (Pension), Draupdighat Allahabad – 211001.

..... Respondents

(Present: Mr. Sanjay Goyal, Advocate)

**ORDER (Oral)
SANJEEV KAUSHIK, MEMBER (J)**

1. MA No. 060/02034/2018 stands allowed and the applicants are allowed to file a single O.A. jointly.

2. By way of the present O.A., the applicants have prayed for fixation of their pension in the pay scale of Rs.9300-34800 + G.P. Rs.4600/- w.e.f. 0.101.2006 in view of O.M. dated 13.11.2009 without consequential benefits like arrears of pension etc.

3. At the very outset, Mr. D.R. Sharma, learned counsel submitted that the applicants, before approaching this Court, submitted a representation dated 05.11.2016 (Annexure A-1) seeking the relief on the basis of O.Ms. dated 12.05.2017 (Annexure A-6) and dated 13.11.2009 (Annexure A-7), but the same has not been decided till date. He made a statement that the

applicants would be satisfied if a direction is issued to the respondents to consider and decide their pending representation and pass a reasoned and speaking order thereon, taking into consideration the indicated OMs.

4. Issue notice to the respondents.

5. At this stage, Mr. Sanjay Goyal, Advocate, appeared and accepted notice. He did not dispute the disposal of the O.A. in the above terms. He prays for two months time to do the needful.

6. In the wake of above, the O.A. is disposed of, in limine, with a direction to the respondents to consider the indicated representation (Annexure A-1) of the applicants and pass a reasoned and speaking order thereon, in accordance with the law and rules, within a period of two months from the date of receipt of a copy of this order. The order so passed be communicated to the applicants.

7. Needless to mention that the disposal of the O.A. shall not be construed as an expression of any opinion on the merits of the case.

(P. GOPINATH)
MEMBER (A)

(SANJEEV KAUSHIK)
MEMBER (J)

Dated: 07.01.2019

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